

IN THE CENTRAL ADMN. TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

CONTEMPT PETITION NO.12/96 in

ORIGINAL APPLICATION NO.1279/96

dt.4-4-96

Between

I. Ramaswamy

: Petitioner

and

M.V. Bhaskar Rao
Chief General Manager
Telecommunications
AP Circle, Hyderabad-1

: Respondent

Counsel for the petitioner

: B. Bhaskar Benny
Advocate

Counsel for the respondent

: N.V. Ramana, Addl.CGSC

CORAM

HON. MR. JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN

HON. MR. R. RANGARAJAN, MEMBER (ADMN.)

Judgement

(As per Hon. Mr. Justice M.G. Chaudhari, V.C.)

Heard Sri B. Bhaskar Benny, learned counsel for
Rajeshwar Rao for
the applicant and Sri N.V. Ramana, learned counsel for
the respondents.

2. By the original order in OA.353/96 dated 4-12-95
R-1 was directed to dispose of the representation of the
applicant dated 9-6-1994 within a period of one month.
The applicant filed the instant petition complaining
that the order was not complied with. Mr. V. Rajeswara
Rao, learned counsel for the respondent today produced
copy of the communication addressed by the CGM,
Telecommunications, AP, addressed to the applicant

..2.

dated 22-2-1996 which purports to inform him that his representation was rejected. No question therefore survives ^{for} ~~in the instant application~~ proceeding ~~that~~ question. It may, however, be noted that the applicant had already filed OA.353/96 against aforesaid order dated 22-2-96. Hence, the CP is disposed of.

3. The letter dated 22-2-1996 produced today by Mr.V. Rajeswara Rao, is taken on record and shall be retained on record.


(R. Rangarajan)

Member (Admn.)


(M.G. Chaudhari)
Vice Chairman

Dated : April 4, 96
Dictated in Open Court


Deputy Registrar (D)

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C.P. 12/96 in
OA. 1279/96.

To

1. Mr. M.V. Bhaskar Rao, Chief General Manager,
Telecommunications, A.P.Circle,
Hyderabad-1. B. Bhaskar Benny.
2. One copy to Mr. S. ~~Ramakrishna Rao~~, Advocate, CAT.Hyd.
3. One copy to Mr. N.V. Ramana, Addl. GSC. CAT.Hyd.
4. One copy to Library, CAT.Hyd.
5. One spare copy.

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1974/96

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR. ~~RAJENDRA PRASAD~~ :M(A)

Dated: 14 -1996

ORDER/JUDGMENT

M.A./C.A.No. 12196

in

O.A.No. 1279/95

T.A.No. (w.p.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions
Dismissed.

Dismissed as withdrawn.

Dismissed for Default

Ordered/Rejected.

No order as to costs.

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